

LAWS LOCAL EXTENT ACT, 1874

15 of 1874

[8th December, 1874]

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LAWS LOCAL EXTENT ACT, 1874

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An Act for declaring the local extent of certain Enactments, and for other purposes. WHEREAS it is expedient to declare the local extent or certain Acts passed by the Governor General of India in Council, the Legislative Council of India, and the Council of the Governor General of India assembled for the purpose of making Laws and Regulations; AND WHEREAS it is expedient to consolidate the laws relating to the local extent of certain Acts and Regulations in the Presidencies of Fort St. George and Bombay, and in the Lower and the North – Western Provinces of the Presidency of Fort William in Bengal; It is hereby declared and enacted as follows:-

1. Short title :-

Section This Act may be called the Laws Local Extent Act, 1874.

2. Interpretation clause :-

Section In this Act the expression "Scheduled Districts" means the territories mentioned in the sixth schedule hereto annexed.

3. Local extent of Acts in first schedule :-

Section The Acts mentioned in the first schedule hereto annexed are now in force (substitute by the A.O. 1950 for " throughout all the Provinces of India, except".) [in the whole of India except Part B States and] the Scheduled Districts.

4. Local extent of enactments in second schedule :-

Section The enactments mentioned in the second schedule hereto annexed are now in force throughout the whole of the territories now subject to the government of the Governor of Fort

St. George in Council, except the Scheduled Districts subject to such government.

5. Local extent of enactment in third schedule :-

Section The enactments mentioned in the third schedule hereto annexed are now in force throughout the whole of the territories now subject to the government of the Governor of Bombay in Council, except the Scheduled Districts subject to such government.

6. Local extent of enactments in fourth schedule :-

Section The enactments mentioned in the fourth schedule hereto annexed are now in force throughout the whole of the territories now subject to the government of the Lieutenant-Governor of Bengal, except the Scheduled Districts subject to such government.

7. Local extent of enactments in fifth schedule :-

Section The enactments mentioned in the fifth schedule hereto annexed are now in force throughout the whole of the territories now subject to the government of the Lieutenant-Governor of the North-Western Provinces of the Presidency of Fort William, except the Scheduled Districts subject to such government.

8. Savings :-

Section Nothing herein contained shall -

(a) bar the power of the Central Government or the State Government under any law for the time being in force, to extend to any place any Act mentioned in the said first schedule;

(b) extend any Act empowering the State Government to extend the same or any part thereof, or affect in any manner the exercise of such power;

(c) affect the operation of any Act or Regulation heretofore extended to or declared to be in force in any of the Scheduled Districts;

(d) revive any enactment which has been repealed either generally or with reference to some special subject;

[Cls. (e) and (h) were rep.by Act 8 of 1887, cl. (f) by Act 12 of 1891, cl.(g) by Act 8 of 1890 and cl.(i) by Act 4 of 1894.]

(j) extend to any of the towns of Calcutta, Madras and Bombay any law not now in force therein;

[Ins. by Act 14 of 1881, s.15.} [(jj) extend to Pargana Bhadohi or Pargana Kera Mangror in the Mirzapur district, or to Pargana Kaswa Raja in the Benares district, any law not now in force therein];

(k) affect the operation of any enactment not mentioned in any of the schedules hereto annexed.

9. Savings :-

Section - [Repealed]

SCHEDULE 1

FIRST SCHEDULE

FIRST SCHEDULE
[Act 15 of 1874 having been rep.so far as it relates to the following enactments, by the Acts noted against each, the references to those enactments have been omitted from this schedule: -]

<p>Enactments omitted</p>	<p>Enactments omitted</p>		<p>Repealing Acts</p>	
	<p>Act 26 of 1836</p>		<p>Act 12 of 1927.</p>	
	<p>6 of 1840</p>		<p>26 of 1881.</p>	
	<p>11 of 1841</p>		<p>8 of 1887</p>	
	<p>18 of 1841</p>		<p>11 of 1878</p>	
	<p>19 of 1841</p>		<p>12 of 1927</p>	
	<p>9 of 1842</p>		<p>12 of 1937.</p>	
	<p>12 of 1842</p>		<p>8 of 1887</p>	

20 of 1847	12 of 1927
34 of 1850	The A.O.1937.
30 of 1852	Act 12 of 1927.
33 of 1852	8 of 1887.
18 of 1854	12 of 1891
18 of 1854	The A.O.1937.
1 of 1859	Act 21 of 1923
3 of 1859	8 of 1887

8 of 1859			
14 of 1859, s.15		12 of 1891.	
15 of 1859		7 of 1889.	
27 of 1860		8 of 1890.	
9 of 1861		12 of 1891	
23 of 1861		12 of 1927	
6 of 1864		9 of 1927.	
11 of 1865		12 of 1891.	
		12 of	

21 of 1865	1927.
5 of 1866	9 of 1887
15 of 1869	12 of 1891.
1 of 1870	12 of 1927.

(See section 3)

ACTS OF THE SUPREME COUNCIL

Year and Number			
[Rep by the A.O.1950]		Subject	

<p>1837</p>		<p>IV</p>		<p>Power to acquire land. [Spent.]</p>
<p>1838</p>		<p>XXV</p>		<p>Wills executed before the ^{1st} January 1866. [Rep by Act 48 of 1952.]</p>
<p>1839,</p>		<p>XXIX</p>		<p>Dower when marriage was contracted before 1st January 1866. {Spent.}</p>

<p>1839,</p>	<p>XXX</p>		<p>Inheritance, where decent took place before 1st January 1866.</p>
<p>1839,</p>	<p>XXXII</p>		<p>Interest.</p>
<p>1841,</p>	<p>X</p>		<p>Registration of ships.</p>
<p>1843,</p>	<p>V</p>		<p>Slavery [Rep. by Act 34 of 1939.]</p>
<p>1850,</p>	<p>V</p>		<p>Coasting Trade.</p>

1850,

XI

Navigation Laws.

Year and
Number

{Rep. in
Assam
by
Regulation
1 of 1886.}

Subject

XII

Default of Public
Accountants.

XVIII

				Protection of Judicial Officers.	
	1850	XIX		Binding of Apprentices.	
		XXI		Non-forfeiture of rights by loss of	
		XXVII		Inquiries into the behaviour of Public Servants. {Rep by the A.O.1950.}	
1853,		II.		Burdens on land. {Rep by Act 48 of 1952.}	
1854,		XXXI.		Barring entails: Conveyances by married women. {Rep by Act 17 of 1949.}	
		XI.		Mesne profits and improvements.	
				XII.	Executors and

				Administrators. \\	
		XIII.		Compensation for loss occasioned by death caused by action able wrong.	
		XXIII.		Administration of mortgaged estates in cases of desserts occurring or devises made before the 1st January. {Rep. by Act 4 of 1922.}	
		XXIV.		Penal servitude. \\	
		XXVIII.		Interest. \\	
1855,		IX.		Bills of Lading. \\	
		XI		Desertion by European Soldiers.	
		XV.		Marriage of Hindu Widows {Rep. by Act 4 of 1912.}	
1857,		XI		Offences against the State. .F.N.640. {Rep.in Bombay by Bombay Act 9 of 1943.}	
				Forfeiture by Mutineers.F.N.640.	

		"	XXV	{Rep.in Bombay by Bombay Act 9 of 1943.}	
		1858,	XXXV	Estates of Lunatics not subject to Jurisdiction of Supreme Courts.	
			XXXVI		Lunatic Asylums.
		1859,	IX.	Sections 16, 17, 18 and 20 Forfeitures.	
		1860,	XXI.	Registration of Societies.	
		1862,	III	Government Seal.	
	640	1863,	XVI.	Excise Duty payable on Spirits used in {Rep by Act 1 of 1938.}	
		1863,	XXIII.	Claims to waste-lands. {Rep by Act 31 of 1946.}	
		1863	XXXI.	Gazette of India F.N.643. {Rep. by Act 3 of 1936.}	
		1864,	III.	Foreigners.	

4 of 1821,S.4	
3 of 1831	Act 12 of 1876.
7 of 1832	
11 of 1832	6 of 1878
14 of 1832	3 of 1889.

(See section 4)

(a) MADRAS REGULATIONS

Year and Number		Subject
1802,	III	(s 1 part of s,16 only.) Procedure of Civil Courts.
"	XIX	(s 2). Covenanted Civil Servants forbidden
	XV	Settlement of Land-revenue.
	XXVI	(ss.1, 2 and 3 only) Registration of malguzari land.
{This Regulation has been rep locally by Madras Act 2 of 1894.}		
	XXIX	Karnams.
1803	I	Board of Revenue.
"	II	Conduct of Collectors, etc.
Year and Number		Subject
Act 15 of 1874, so far as it relates to the portions of Madras Regulation 5 of 1804 which were rep. by the Guardians and Wards Act, 1890 (8 of 1890), is rep .by the latter Act. The Regulation was rep. by the Madras Court of Wards Act, 1902, (Mad.1 of 1902).}		
1804,	V	Court of Wards.
1806.	II	{Parts of s s.1 and 7 were originally referred to in this schedule. of the entire Regulation only the second clause of s.7 is now in force, see Pt. III of the Schedule to the Repealing Act, 1876 (12 of 1876).}
[(s.7,cl.second)]		Collectors and Karnams.
{Rep. by Act 4 of 1922, s.3 and Sch. }		
1808	,VII	.Martial Law.
1816,	XI	.Sections 8, 9, 10Heads of villages: section 11, cl.1- stolen property: section 13 discovery of corpses: section 14register of persons con fined by heads of villages, and section 47- Magistrates charged with maintenance of peace
{Madras Regulation12 of 1816 has been rep. by the Madras Survey and Boundaries Act, 1897 (Mad.4 of 1897) so far as it applies to cases of claims to lands or crops, the validity of which claims may depend upon the determination of an uncertain and disputed boundary or land-mark.}		
	XII	Reference of claims regarding land and produce to Village and District Panchayats.
1817,	VII	Maintenance of Bridges, etc.; Escheats.
		Sale for arrears of revenue of estate belonging

"	VIII (s.9 only)	to Native Officer or Soldier.
1822,	IV	Explanation of Madras Regulation XXV, 1802. {Rep. by the A.O.1937.}
	VII	(cl.1 of s, 3 Native Officers in Revenue only) and other Public Departments.
"	IX	Embezzlement by public servants and
1823,	III	malversation in revenue-matters.
1828,	VII	Powers of Subordinate and Assistant Collectors.
1829,	V	Hindu Wills and Estates.
1830,	I	Prohibition of Widow-burning.
1831,	V (s.7cl.2Liability of Ministerial Officers only)	or reception of improperly stamped document. {Rep. by Mad. Act 3 of 1895.}
	VI	Hereditary Village Officers. {Act 15 of 1874, so far as it relates to Madras Regulation 10 of 1831, s.3, is rep. by Act 8 of 1890.}
	X	Prohibition of Sale of Estates of Minors for Arrears of revenue.
1832	III	Limitation for Suits against orders of Revenue Authorities under Madras Regulation VII of 1828.

(b) ACTS OF THE SUPREME COUNCIL RELATING TO THE MADRAS PRESIDENCY {Act 15 of 1874 having been rep. so far as it relates to the following enactments, by the Acts noted against each, the references to those enactments have been omitted from this Schedule:-

Enactments omitted			Repealing Acts
Act	12 of 1838	.	Act 6 of 1878.
"	17 of 1840	"	12 of 1891.
"	7 of 1852		
"	6 of 1844	"	3 of 1937.
"	9 of 1846	"	12 of 1927.
"	10 of 1855, s.10	"	11 of 1901.
"	14 of 1855	"	8 of 1887.
"	21 of 1855	"	12 of 1927.
"	8 of 1856	.	.
"	14 of 1858	."	8 of 1890.
"	28 of 1860	."	12 of 1927.
"	11 of 1869	."	12 of 1891.
"	24 of 1869	"	18 of 1877.
Year and Number			Subject
1837,	XXXVI		Criminal Jurisdiction of Collectors.

1839,	VII	Tahsildars.. {Rep. by Mad. Act 7 of 1931.}
1840,	VIII	Awards of Parlchayats. {As to the repeal of Acts 1 of 1846 and 20 of 1853 in the Madras Presidency, see the Legal Practitioners Act, 1879 (18 of 1879), ss.1 and 42.}
1846,	I	Pleaders.
1849,	X	Commissioners of Revenue. {As to the repeal of Acts 1 of 1846 and 20 of 1853 in the Madras Presidency, see the Legal Practitioners Act, 1879 (18 of 1879), ss. 1 and 42.}
1853,	XX	Pleaders.
1857,	VII	Uncovenanted Agency.
1858,	.	Compulsory Labour.
1859,	XXIV	Police.

SCHEDULE 3
THIRD SCHEDULE

THIRD SCHEDULE			
{Act 15 of 1874 having been rep. so far as it relates to the following enactment by the Acts noted against each, the references to those enactments have been omitted from the schedule:-}			
Enactments omitted			Repealing Acts
Bom.		Reg.12 of 1827, preamble.	
"	"	6 of 1827	Act 12 of 1891.
"	"	21 of 1827, ss.1-16, 46,54-73	
"	"	22 of 1827, ss.18-20, 45-47	" 13 of 1889.
"	"	25 of 1827.	The A.O.1937.
(See section 5)			
(a) BOMBAY REGULATIONS			
Year and Number		Subject	
1827,	II	Section 21 (caste questions); {Certain words rep. by Act 12 of 1927.}	
"	IV	Section 26 (law applicable to suits): section 69, clauses second and third (attachment and distraint of crops).	
"	V	Preamble: section 9 (acknowledgements of debt): section 14 (interest): section 15 (mortgages and pledges).	
"	VIII	Administration of Estates.	
"	XII	Section 19 (Magistrate's power to make rules): section 20 (standards of weights and measures): section 27 clause 2 (supervision of suspected persons): section 37, clauses first and second (responsibility of villages for robberies).	
"	XIII	Section 34, clause bird (letter substituted for summons).	

"	XII	Sessions 40, 41, 42.43 (passage of troops). {Bom.Reg.4 of 1827, s.69, and Bom.Reg.5 of 1830, 15 of 1831, 2 of 1832 and 5 of 1833 rep .locally by Bom. Act 5 of 1879.}
1830,	V	Section 1 (Revenue Commissioners) section 2, clauses 1, 2, 3 (Collectors and Sub-Collectors).
"	XIII	Civil jurisdiction of Jagirdars.
{Bom.Reg.4 of 1827, s.69, and Bom. Regs. 5 of 1830, 15 of 1831, 2 of 1832 and 5 of 833 rep. locally by Bom. Act 5 of 1879.}		
1831,	XV	Village Patels.
{Bom.Reg.4 of 1827, s.69, and Bom. Regs. 5 of 1830, 15 of 1831, 2 of 1832 and 5 of 833 rep. locally by Bom. Act 5 of 1879.}		
1832,	II	Realization of Revenue.
{Bom.Reg.4 of 1827, s.69, and Bom. Regs. 5 of 1830, 15 of 1831, 2 of 1832 and 5 of 833 rep. locally by Bom. Act 5 of 1879.}		
1833,	V	Hereditary Officers.

(b) ACTS OF THE SUPREME COUNCIL RELATING TO THE BOMBAY PRESIDENCY.

{Act 15 of 1874 having been rep. so far as it relates to the following enactments, by the Acts noted against each.the references to those enactments eve been omitted from this schedule:-

Enactments omitted		Repealing Acts
Act	11 of 1843.	
"	3 of 1852	Act12 of 1891.
"	21 of 1852.	
"	10 of 1855, s.10	11 of1901.
"	8 of 1856	9 of 1894.
"	20 of 1864	8 of 1890.
Year and Number {Rep. by Bom. Act 18 of 1953}		Subject
1838,	XVI	Judiciary.
{Acts 18 of 1838, 13 and 17 of 1842 and 3 of 1846 rep. locally by the Bombay Land-revenue Code, 1879 (Bom.5 of 1879) Act 18 of 1838 Rep. by Act 32 1940.}		
"	XVIII	Sureties.
"	XIX	Coasting Vessels.
{Rep. by Act 48 of 1952 and Bom. Act 18 of 1953.}		
1839,	XX	Revenue.
{Rep. in Bombay by Bom. Act 18 of 1953.}		
1840,	XV	Agents of Foreign foreigners.
{Acts 18 of 1838, 13 and 17 of 1842 and 3 of 1846 rep .locally by the Bombay Land-revenue Code, 1879 (Bom.5 of 1879) Act 18 of 1838 Rep. by Act 32 1940.}		
1842,	XIII	Revenue.
{Acts 18 of 1838, 13 and 17 of 1842 and 3 of 1846 rep. locally by the Bombay Land-revenue Code, 1879 (Bom.5 of 1879) Act 18 of 1838 Rep. by Act 32 1940.}		
	XVII	Revenue Commissioners.
{Rep. in Bombay by Bom. Act 18 of 1953.}		
1844,	XIX	Abolition of Town Duties.
{As to the repeal of Acts 1 of 1846 and 20 of 1853 in the Bombay Presidency, see the Legal Practitioners Act, 1873 (18 of 1879), ss.1 and 42.}		
1846,	I	Pleaders.
{Acts 18 of 1838, 13 and 17 of 1842 and 3 of 1846 rep. locally by the Bombay Land-revenue Code, 1879 (Bom.5 of 1879) Act 18 of 1838 Rep. by Act 32 1940.}		
"	III	Sections 1, 5 and 6Boundary Marks.
{As to the repeal of Acts 1 of 1846 and 20 of 1853 in the Bombay Presidency, see the Legal Practitioners Act, 1873		

{(18 of 1879), ss.1 and 42.}

1853,

XX

Pleaders.

SCHEDULE 4

FOURTH SCHEDULE

FOURTH SCHEDULE

{Act 15 of 1874 having been rep. so far as it relates to the following enactments, by the Acts noted against each, the references to those enactments have been omitted from this schedule:-

Ben.	Reg.	Enactments omitted	Repealing Acts
		48 of 1793	Act 12 of 1891.
		3 of 1794,s 12	
		58 of 1795,ss.3 & 4	12 of 1876.
		15 of 1797	
		1 of 1798	12 of 1891.
		17 of 1806,s.7 & 8	
		20 of 1810	
		11 of 1811	13 of 1889.
		19 of 1814	12 of 1891.
		of 1817	6 of 1878.
		0 of 1817,ss 28 & 32	12 of 1891.
		3 of 1818	The A.O.1937.
		6 of 1819	Act 12 of 1891.
		20 of 1825	10 of 1882.
		4 of 1829	12 of 1876.

(See section 6)

(a) BENGAL REGULATIONS (LOWER PROVINCES)

Year and Number		Subject
1793,	I	Perpetual Settlement.
	II	Collection of land-revenue.
	VIII	Rules for Decentral Settlement.
	XI	Native laws of inheritance to Revenue paying land.
	XIX	Title to lands exempt from Revenue.
	XXXVII	Title to lands exempt from Revenue under badshahi grants
	XXXVIII	Section 1Preamble: section 2prohibition of loans by Covenanted Servants.
1794,	III	Sections 13, 16, 17, 18, 19 and 20-Arrears of Revenue.
1799,	V	Wills and Intestacies of Natives.
1800,	VIII	Pargana Register of Lands.
1801,	I	Arrears of Revenue: Division of Joint Estates.
{Rep. by the Special Laws Repeal Act, 1922 (4 of 1922), s.3 and Sch.}		
1804,	X	Punishment by Courts-martial of certain State offences.
1806,	XI	Passage of Troops.
1810,	XIX	Maintenance of Bridges, etc.; Escheats
Year and Number		Subject
1812,	V	Collection of Land-revenue.
	XI	Removal of Foreign Emigrants.

1817,	XX	Section 29Criminal process in Salt and Opium Departments: section 30, clauses 1, 2 and 5Building forts; Collecting sepoy and stores; Encroaching on roads.
1819,	II	Resumption of Revenue-free lands.
1821,	IV	Powers of Collectors and Magistrates.
{Rep. by the Ben. Board of Revenue Act, 1913 (Ben.2 of 1913).}		
1822,	III	Boards of Land-revenue.
	XI	Section 36Khas management of purchases by Government section 38 -non-liability of Government for errors of Courts.
1823,	VI	Indigo Contracts.
	VII	Prohibition of loans to Covenanted Civil Servants.
1825,	VI	Passage of Troops.
	IX	Defaulting Malguzars.
	XI	Alluvion and diluvion.
	XIII	Settlement of resumed Lakhiraj land.
	XIV	Authority to confirm Lakhiraj tenures; Native grants.
{Rep. by the Ben. Board of Revenue Act, 1913 (Ben.2 of 1913).}		
1827,	III	Section 5Evidence.
	V	Management of Estates under attachment.
1828,	III	Appeals from decisions of Revenue Authorities.
	IV	Section 1 and section 2, clause 4Time during which Collectors are to be considered engaged in making settlements.
1829,	I	Commissioners of Revenue and Board of Revenue.
	XVII	Widow-burning.
1830,	V	Sections 1 and 5Indigo Contracts.
(b) ACTS OF THE SUPREME COUNCIL RELATING TO THE LOWER PROVINCES{Act 15 of 1874 having been rep so far as it relates to the following enactments have been omitted from this schedule:-		
Enactments omitted		Repealing Acts
Act	20 of 1836.	.
	11 of 1838	Act 12 of 1891,
	19 of 1853, s.26	1 of 1903.
	20 of 1856	
	21 of 1856	12 of 1891.
	40 of 1858	8 of 1890.
	23 of 1860	12 of 1891.
Year and Number		Subject
1836,	X	Indigo Contracts.
	XXI	Creating Zilas.
1841,	XII	Section 2No Interest on arrears of Land-revenue
1847,	IX	Assessment of new lands.
1848,	XX	Land-revenue.
{Rep. by the Ben. Board of Revenue Act, 1913 (Ben.2 of 1913).}		
1850,	XLIV	Board of Revenue.

{Act 32 of 1855 has been rep. locally in Bengal by the Bengal Embankments}		
1855,	XXXII	Embankments.
1856,	XII	Civil Court Amins.
1857,	XIII	Opium.
1858,	XXXI	Settlement of Alluvion.
1859	XI	Sales for Arrears of Revenue.

SCHEDULE 5
FIFTH SCHEDULE

FIFTH SCHEDULE			
(See section 7)			
(a) BENGAL REGULATIONS (NORTH-WESTERN PROVINCES) Act 15 of 1874 having been rep, so far as it relates to the, following enactments, by the Acts noted against each, the references to those enactments have been omitted from this schedule:-			
Enactments omitted		Repealing Acts	
Ben.	Reg.		
"	"	1 of 1798	.
"	"	17 of 1806, ss.7 & 8	.Act12 of 1891,
"	"	19 of 1810	."
.	.	20 of 1810	" 13 of 1889.
"	"	5 of 181.	"12 of 1891.
"	"	3 of 1818	The A.O.1937.
"	"	6 of 1819	Act12 of 1891,
"	"	20 of 1825	" 10 of 1882.
"	"	6 of 1831, s.6	." 12 of 1891.
"	"	11 of 1831, ss.4 & 8	."8 of 1875.
Year and Number		Subject	
1793,	XXXVIII	Section 1 Preamble section 2 prohibition of loans by Covenanted Servants.	
1799,	V	Wills and Administration to Natives.	
{Rep. by Act 4 of 1922, s.3 and Sch.}			
1804	X	Punishment by Courts-martial of certain state offences.	
1806,	XI	Passage of Troops.	
1812	XI	Removal of Foreign Emigrants.	
.	XI	Section 38 Non-liability of Govern	
1822,	.	Government for errors of Courts.	
1823	VI	Indigo Contracts.	
.	VII	Prohibition of loans to Covenanted Civil Servants.	
1825,	VI	Passage of Troops.	
"	XI	Alluvion and Diluvion.	
1827,	III	Section 5 Evidence.	
.	V	Management of Estates under Attachment.	
1829,	XVII	Widow-burning,	
1830,	V	Sections 1 and 5 Indigo Contracts.	
1831,	XI	Sections 1, 2, 5, 6 Police-powers of Tahsildars .	
1833,	IX	Deputy Collectors	
(b) ACTS OF THE SUPREME COUNCIL RELATING TO THE NORTH-WESTERN PROVINCES {Act 15 of 1874			

having been rep.so far as it relates to the following enact ments, by the Acts noted against each, the references to those enactments have been omitted from this schedule:-

Enactments omitted		Repealing Acts
Act 21 of 1836		Act 1 of 1901.
" 19 of 1853, s.26		" 8 of 1890.
"40 of 1858.		.
Year and Number		Subject
1836,	X	Indigo Contracts.
1854,	XVI	Police.
1856,	XII.	Civil Court Amins.
{Act 20 of 1856 has been rep. in the U.P. by the U. P. Town Areas Act, 1914 (U.P.2 of 1914), s.41.}		
	XX.	Chaukidars.
1857	XIII.	Opium.

SCHEDULE 6
SIXTH SCHEDULE

SIXTH SCHEDULE	
(See sections 2, 3, 4, 5, 6 and 7)	
PART I	
SCHEDULED DISTRICTS, MADRAS	
I. Ganjam	
(1) The Gumsur Maliahs, including Chokapad	
(2) The Surada Maliahs	
(3) The Chinna Kimedi Maliahs.	
(4) The Pedda Kimedi Maliahs.	
(5) The BodagudaMaliahs	
(6) The SurangiMaliahs	
(7) The ParlaKimediMaliahs	
(8) The Muttas of Korada and Ronaba (otherwise called Srikarma).	
{Item (9), " TheChighatti Maliah ", was rep.by Act 12 of 1891.}	
(10) The JuradaMaliah.	
(11) The JalantraMaliah.	
(12) The MandasaMaliah.	
(13) The BudarashinghiMaliah.	
(14) The KuttingiaMaliah.	
II. In Vizagapatam	
(1) The Jeypur Zamindari.	
(2) Golconda Hills, west of the River Boderu.	
(3) The Madugol Maliahs.	
(4) The Kasipur Zamindari.	
(5) The Panchipenta Maliahs.	
(6) Mondemkolla, in the Merangi Zamindari.	
{Subs.by Act 12 of 1891, for " (7) The Konda Mutta of Belgam ".}	
(7) The Konda Mutta of Merangi.	

(8) The Gumma and Konda Muttas of Kurpam.

(9) The Kottam, Ram and Konda Muttas of Palkonda.

III. In the Godavari District {The Ducharti and Guditeru Muttas in the Golconda Hills have been transferred from the Vizagapatam to the Godavari district. See Fort St. George Gazette, 1881, Pt. I, p. 336. Certain villages and estates in the Godavari district became scheduled Districts for the purposes of the Scheduled Districts Act, 1874 (14 of 1874): but they are not "Scheduled Districts" within the meaning of the Laws Local Extent Act, 1874.}

(1) The Bhadrachalam Taluq.

(2) The Rakapilli Taluq.

(3) The Rampa Country.

III. In the Indian Ocean

The Laccadive Islands, including Minicoy.

PART II

SCHEDULED DISTRICTS, BOMBAY

I - The Province of Sindh {Ceased to be part of India from 15th August, 1947.}

{Item II, "The Panch Mahals", was rep. by Act 7 of 1885, with effect from the 1st May, 1895.}

III. Aden. {Aden ceased to be part of India from 1st April, 1937.}

IV. The villages belonging to the following Mehwasi Chiefs :-

(1) The Parvi of Kathi.

(2) The Parvi of Nal.

(3) The Parvi of Singpur.

(4) Walwi of Gaohalli.

(5) The Wassawa of Chikhli.

(6) The Parvi of Nawalpur.

PART III

SCHEDULED DISTRICTS, BENGAL

I. The Jalpaiguri and Darjeeling {Subs. by Act 12 of 1891, for "Divisions".} [Districts].

II. The Hill Tracts of Chittagong. {Ceased to be part of India from 15th August, 1947.}

III. The Santhal Parganas.

IV. The Chutia Nagpur Division. {The Thanas of Raipur and Khattra, which formerly formed portion of the Chutia Nagpur Division, were transferred to the district of Bankura, and ceased to be a Scheduled District on the 1st October, 1879. See the Raipur and Khattra Laws Act, 1879 (19 of 1879).}

The ESTATE OF PORAHAT now forms part of the Chutia Nagpur Division Scheduled District for the purposes of the Scheduled Districts Act, 1874, see the Porahat Estate Act, 1893 (2 of 1893), s. 3, but it is not a "Scheduled District" within the meaning of the Laws Local Extent Act,

SCHEDULE 7

SEVENTH SCHEDULE

Rep. by the Repealing Act, 1876 (12 of 1876)